

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s).
5183-5184/2014

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date : 09/12/2014 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Sharmila Upadhyay,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner shall file the fresh particulars of the respondent Nos.2-5 within a period of three weeks. He shall also take fresh steps for the service of notice to them and to the respondent No.1 within the same period. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

List again on 23.02.2015.

(M K HANJURA)
Registrar

SB